

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Registration no.1027/87

Prabhakar Singh

applicant.

Vs.

Union of India and others.

Respondents.

Hon'ble Ajay Johri,A.M.

Hon'ble G.S.Sharma,J.M.

O R D E R

This application has been filed challenging the order of termination passed on 4.9.81. The applicant has stated that since then he has been pursuing the matter to concerning authorities, but in vain and that is why he has now come before this tribunal. It is obvious from annexure-2 to this application that the matter was being agitated under the Industrial Disputes Act 1947 in the court of Asstt.Labour Commissioner,Lucknow, who has on 19.5.87 referred the matter to the Ministry of Labour. The applicant had two courses open to him. Either he should agitate the matter under the Industrial Disputes Act or come to the tribunal, if it is within limitation. Having agitated the matter under the Industrial Disputes Act before the Asstt. Labour Commissioner,he has to pursue his relief in that forum only. Moreover on the point of limitation, the matter being of 1981, is badly time barred and it can not be entertained at this stage. On both these counts, the application is rejected summarily.

A.M.

J.M.